

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

**GOVERNMENT ORDER NO:-2049- JK (LD) of 2026**

**DATED: - 13 - 02 - 2026**

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

**(Achal Sethi)**

Commissioner/Secretary to Government

Dated: 13.02.2026

No:-LAW-OIC/2/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.



**(Jawad Murtaza Khan)**

Assistant Legal Remembrancer



**Annexure to the Government Order No. 2049- JK (LD) of 2026 dated 13.02.2026**

<b>S No.</b>	<b>Title of the Case</b>	<b>OIC</b>
1	FIR No. 01/2014 P/S Bandipora, offence U/S 7/25 Arms Act, titled State of J&K V/s Zahoor Ahmad Bhat	<b>Sh. Mohd. Rafee Rather, DySP, P/S Bandipora</b>
2	FIR No. 07/2021 of P/S Chenani titled UT of J&K Vs Amit Pal & Anr.	<b>Sh. Sukhvir Singh, DySP, SDPO Chenani</b>
3	FIR No. 08/2023 of P/S Dessa U/S 376 IPC and 6 POCSO Act titled Shabir Ahmed Vs UT of J&K through P/S, Dessa.	<b>Sh. Krishan Rattan, DySP Hqrs Doda</b>

